

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF INDIAN YARN LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	INDIAN YARN LIMITED
2.	Date of Incorporation of Corporate Debtor	09/08/1991
3.	Authority under which Corporate Debtor is incorporated / registered	RoC-Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U17111PB1991PLC023217
5.	Address of the registered office and principal office (if any) of corporate debtor	Village Himanyunpur, 14 Km, Lahru Handesra Road, Post office Lahru, Distt. SAS Nagar, Mohali, Punjab-140501
6.	Insolvency Commencement Date in respect of Corporate Debtor	17.07.2025
7.	Estimated date of closure of Insolvency Resolution Process	13.01.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sumit Sharma IBBI/IPA-001/IP-P-02323/2020-2021/13513
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C-3/69 A, Keshav Puram, North West, National Capital Territory of Delhi-110035 mail@sumitsharma.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Osrik Resolution Private Limited, 109 (First Floor), Surya Kiran Building, 19, Kasturba Gandhi Marg, New Delhi-110001 cirp.indianyarn@gmail.com
11.	Last date for submission of claims	14.08.2025 (14 days from date of acceptance)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms are available at: https://ibbi.gov.in/downloadform.html (b) Not applicable.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s. Indian Yarn Limited** on **17.07.2025**.

The creditors of M/s. Indian Yarn Limited, are hereby called upon to submit their claims with proof on or before **14.08.2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. -**Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.

Date: 01.08.2025
Place: Punjab



Sumit Sharma
Interim Resolution Professional
Indian Yarn Limited

IP Reg. No.: IBBI/IPA-001/IP-P-02323 /2020-2021/13513
(Authorization for Assignment valid till: 31/12/2026)

Regd Add.: - C-3/69 A, Keshav Puram, North West, National Capital Territory of Delhi-110035

Regd. Email ID: mail@sumitsharma.in

Correspondence Add.: 109 (First Floor), Surya Kiran Building, 19, Kasturba Gandhi Marg, New Delhi-110001

Email: cirp.indianyarn@gmail.com